

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1141/94

New Delhi this the 1st day of June, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)
Sh. C.J. Roy, Member (J)

Ms. Vanaja Sivasankaran,
R/o G.87, Nanakpura,
New Delhi.21.

...Applicant

(By Advocate Sh. K.B.S. Rajan)

Versus

1. The Union of India through
the Secretary, Ministry of Defence,
South Block,
New Delhi.
2. The J.S. and Chief Administrative Officer
Ministry of Defence,
Dalhousie Road,
New Delhi-110 011.
3. The Dy. Chief Administrative Officer,
Armed Forces Headquarters,
Dalhousie Road,
New Delhi-110 011.

...Respondents

ORDER(ORAL)

Mr. N.V. Krishnan:-

We have heard him. The applicant has been chargesheeted by the Annexure A-1 memorandum dated 31.3.94. The gravamen of the charge is that the applicant is married to ~~one~~ Sh. S. Sivasankaran working in the French Embassy since 1983, but failed to take prior permission of the Govt. as required in the case of employment of a spouse in foreign mission and that it is violative of the instructions dated 22.5.69 (Annexure 'L'). It is contended that, earlier also, the matter was referred to the applicant for her explanation and it was given and yet, the matter has again been resurrected and the present chargesheet has been issued. The applicant, therefore, contends that the chargesheet has been issued without any authority ^{pray} of law and to quash the same.

(3)

2. After the case' was argued for some time, the learned counsel sought permission to withdraw the O.A.

3. The permission is granted. O.A. is dismissed as withdrawn.

(C.J. Roy)
Member (J)


1.6.94
(N.V. Krishnan)
Vice-Chairman (A)

Sanju.